

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Kolkata Circuit Bench)**

**Appeal No. 70 of 2014**

**Dated : 1<sup>st</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Indian Power Corporation Ltd. .... Appellant (s)  
Versus  
West Bengal Electricity Regulatory Commission .....Respondent (s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Pratik Dhar  
Mr. C.K. Rai

**ORDER**

We have heard the Learned Counsel appearing on behalf of State Commission. The Learned Counsel for the State Commission raises objections on various grounds with regard to maintainability of this Appeal. Accordingly, he is directed to file the reply objections with regard to maintainability of this Appeal on or before 11.4.2014 after serving copy on the other side.

Post the matter for hearing the reply objections with regard to maintainability of the Appeal on **21.04.2014 at Delhi Bench.** In the meantime, rejoinder be filed, if any.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam )  
Chairperson**

**mk**